

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 747 of 2020

Sarojni Devi
.....Petitioner
-Versus-
1. The State of Jharkhand
2. Mukesh Kumar
.....Opp. Parties

CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR

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For the Petitioner : - Mr. Aman Dayal Singh, Adv.
For the State : -A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

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06/09.09.2021 By way of last chance two weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects, as pointed out by the office.

(Rajesh Kumar, J.)

Kamlesh/